
(1990) 11 MAD CK 0081
In the Madras High Court

Manoj Vanaja

APPELLANT

Vs

Gopu

RESPONDENT

Date of Decision : 16-11-1990

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 125
Hindu Marriage Act, 1955 — Section 24

Citation : (1991) 290 MLJ 1

Hon'ble Judges : Ratnam, J

Bench : Division Bench

Judgement

Ratnam, J.—This civil revision petition, at the instance of the wife, is directed against the order of the Court below dismissing the application filed by her in I.A. No. 80 of 1987 in H.M.O.P. No. 171 of 1986, u/s 24 of the Hindu Marriage Act, 1955, praying that the respondent should be directed to pay the petitioner maintenance in a sum of Rs. 200 every month and Rs. 750 to meet the expenses of that proceeding.

2. Briefly stated, the facts giving rise to the civil revision petition, are as follows: On 17.9.1977, the respondent herein married the petitioner at Salem and the petitioner gave birth to a daughter. The petitioner and the respondent lived together as wife and husband till 22.8.1984. Misunderstandings appear to have arisen between the parties, which ultimately led to the petitioner being obliged to leave for her parents' house. On 15.7.1985, the petitioner issued a notice to the respondent, setting out the circumstances, under which she was obliged to leave the house of the respondent and demanding payment of maintenance by the respondent and other expenses, to which, on 23.7.1985, the respondent replied, requiring the petitioner to come and live with him. To this, on 29.7.1985, the petitioner sent a rejoinder and subsequently, the petitioner filed M.C.No.9 of 1985 on the file of the Chief Judicial Magistrate, Salem, u/s 125, Code of Criminal Procedure, praying for the award of maintenance to her. In that application, the petitioner stated that the respondent was addicted to drinks and had also developed illicit intimacy with another woman and that she was beaten

and driven out of the house by the respondent, justifying her living separately from the respondent and claiming maintenance. That application was resisted by the respondent disputing the grounds alleged by the petitioner. However on 31.3.1986, in M.C. No. 9 of 1985, the Chief Judicial Magistrate found that the petitioner had established the grounds set out by her in that petition and also found that the petitioner was obliged to leave the respondent for a just cause and that the respondent should pay the petitioner maintenance at the rate of Rs. 250 per mensem from 31.3.1986 onwards, having regard to the income of the respondent. In Crl. R.C. No. 300 of 1986, the respondent questioned the correctness of that order, but by order dated 30.1.1990, this Court confirmed the order of the Chief Judicial Magistrate, Salem, in M.C. No. 9 of 1985 and dismissed Crl. R.C. No. 300 of 1986. It is not now in dispute and it is also indeed the finding of the court below in the present proceedings, that the respondent had not paid the maintenance amount to the petitioner, as ordered in M.C. No. 9 of 1985 and confirmed by this Court in Crl. R.C. No. 300 of 1986. While matters stood thus, the respondent, some time in November, 1986, instituted K.M.O.P. No. 171 of 1986, Sub Court, Salem u/s 13(1)(i)(b) of the Hindu Marriage Act, praying for the passing of a decree for divorce annulling the marriage between the respondent and the petitioner on the ground that the petitioner had voluntarily and wilfully withdrawn from the company of the respondent, without any valid or reasonable cause, for a period of two years from 23.8.1984. That proceeding is being contested by the petitioner on ground, which need not be noticed for purpose of the present civil revision petition. In I.A. No. 80 of 1987 in R.M.O.P. No. 171 of 1986, filed u/s 24 of the Hindu Marriage Act, the petitioner prayed for a direction to the respondent to pay her Rs. 200 every month towards maintenance and Rs. 750 to meet the expenses of the litigation launched by the respondent. Amongst others, an objection was raised by the respondent that having regard to the prior proceeding u/s 125, Crl. P.C in M.C. No. 9 of 1985, on the file of the Chief Judicial Magistrate, Salem, confirmed by this Court in Crl. R.C. No. 300 of 1986, the petitioner was not entitled to make a claim against the respondent for maintenance and that the petition deserved dismissal, as the petitioner was not entitled to any relief. The learned Subordinate Judge, Salem found that the respondent had not paid to the petitioner the maintenance amount awarded in M.C. No. 9 of 1985, as confirmed by this Court in Crl. R.C. No. 300 of 1986, but that, in view of the decision in Mamta Rani v. Raj Kumar (1985) 1 M.C. 141 the petitioner can not seek payment of maintenance from the respondent for a second time in view of the prior proceedings u/s 125, Cr. P.C. However, the court directed the respondent to pay the petitioner Rs. 300 towards litigation expenses. It is the correctness of this order insofar as it is against the petitioner that is challenged in this civil revision petition.

3 Learned Counsel for the petitioner contended relying upon the conclusion arrived at by the court below that the respondent had not paid the maintenance amounts to the petitioner as per the order passed in the proceedings u/s 125, Cr. P.C. that the view taken by the Court below that the petitioner is not entitled to

claim maintenance even in proceedings u/s 24 of the Hindu Marriage Act, owing to the prior proceedings u/s 125, Cr. P.C. is erroneous, It was also further pointed out that the decision relied on by the court below in Mamta Rani v. Raj Kumar (1985) 1 M.C. 141 did not have any application at all. Attention was also drawn by learned Counsel in this connection to the decisions reported in Surjit Kaur v. Tinath Singh AIR 1978. and H. 112 Captain Ramesh Chander Kaushal Vs. Mrs. Veena Kaushal and Others, , Ganapathy v. Rajalakshmi 1982 T.L.N.J. 426 and Sri Ramachandra Murthy v. Satya Satyamani (1984) 1 M.C. 406 (A.P.) On the other hand, learned Counsel for the respondent submitted that the petitioner having already succeeded in obtaining an order for payment of maintenance from the respondent in the proceedings u/s 125, Cr. P.C. cannot be permitted again to recover maintenance u/s 24. Hindu Marriage Act, and strongly relied upon the decisions in Mamta Rani v. Raj Kumar (1985) 1 M.C. 141 and Sudarshan Kumar v. Deepak 1985 Cri L.J. 52 (P. and H.).

4. Whatever previously might have been the right of the wife to claim maintenance as an incident of the status of matrimony on the establishment of the relationship of wife and husband, now, u/s 18(1) of the Hindu Adoptions and Maintenance Act, which came into operation on 21.12.1956, a Hindu wife whether married before or after the commencement of that Act, shall be entitled to be maintained by her husband during her lifetime, Section 18(2) of that Act enumerates the circumstances, under which, a Hindu wife is entitled to live separately from her husband, without forfeiting her claim to maintenance. Thus, the right of the wife to claim maintenance from the husband, even in those cases falling under Section 18(2) of the Hindu Adoptions and Maintenance Act, when she is obliged to live separately from her husband, is a statutory one. The method and manner of enforcing this right, would necessarily depend upon the circumstances obtaining in any particular case. It may be that in a given case, the wife may resort to proceedings u/s 125, Cr. P.C. in the hope and with the expectation that she would get quicker and speedier relief in those proceedings. Equally, it may well be that a wife may resort to proceedings before a Civil Court for the enforcement of such right. These however may at best be characterised as the adoption of different methods for the enforcement of the right to maintenance. It is necessary in this connection to remember that the right conferred u/s 24 of the Hindu Marriage Act, is in the nature of a special right, arising on initiation and during the pendency of the proceedings by one or the other of the parties to the marriage, under the provisions of that Act. u/s 24 of the Hindu Marriage Act, the pendency of proceedings under that Act, is an essential condition for the exercise of the right either by the wife or the husband, as the case may be, to seek an order for payment of the expenses of the proceeding and a monthly sum sufficient for his or her support. It is thus clear that the right to claim maintenance or litigation expenses u/s 24 of the Hindu Marriage Act, is not made available generally to the parties to a marriage, but only when a proceeding between the spouses is pending under that Act, and in that respect, the right conferred u/s 24 of that Act, is in the nature of a special

statutory right not in any manner outside the provisions of Section 24 of the Hindu Marriage Act. The purpose behind Section 24 of the Hindu Marriage Act is that parties to a matrimonial cause should not take undue and unfair advantage of a superior financial capacity to defeat the rightful claims of a weaker party and the proceedings u/s 24 of that Act serve a limited purpose, i.e., during the pendency of proceedings under that Act, to enable the weaker party to establish rights without being in any manner hindered by lack of financial support. If the special nature of the statutory right u/s 24 of that Act and its purpose, are borne in mind, it is at once clear that the enforcement of that right, cannot in any manner be hedged in by a consideration of proceedings otherwise initiated, either u/s 125, Cr. P.C. or under the ordinary law. Further more, in this case, the finding recorded by the court below is to the effect that the respondent had not paid to the petitioner even the amounts of maintenance awarded in the proceedings u/s 125, Cr. P.C. and there can, therefore, be absolutely no justification whatever for declining to countenance the claim of the petitioner for maintenance on the ground of the prior proceedings u/s 125, Cr. P.C. It may also be pointed out that in proceedings u/s 125, Cr. P.C. the power of the Magistrate is limited to an award of monthly maintenance not exceeding Rs. 500 in the whole, and u/s 127(2) and (4), Cr. P.C. provision is made for the cancellation or variation of the magisterial order, as a consequence of a decision of a competent civil court and for the civil court to take into account the amount paid to or recovered by a person, pursuant to an order u/s 125, Cr. P.C. The aforesaid provisions do not in any manner impinge upon the specific statutory right conferred u/s 24 of the Hindu Marriage Act. Upon the parties to a proceeding under the provisions of that Act. It would, therefore, follow that the prior proceedings u/s 125, Cr. P.C, cannot be put against the petitioner, as a ground for declining to entertain her claim for maintenance in enforcement of her statutory right u/s 24 of the Hindu Marriage Act.

5. It would be appropriate at this stage to refer to the decisions relied on by learned Counsel for the petitioner. In *Surjit Kaur v. Tinath Singh* AIR 1978 P& H. 112 interpreting Section 24 of the Hindu Marriage Act and considering the question whether proceedings u/s 488 of the old Cr. P.C. corresponding to Section 125, Cr. P.C. would have any impact upon the right conferred u/s 24 of the Hindu Marriage Act, it was held that a mere pre-existing order under the Criminal Procedure Code for payment of maintenance, does not oust the jurisdiction of the Civil Court to allow maintenance pendente lite u/s 24 of the Hindu Marriage Act. In so holding, reference was made to *Harbans Lal v. Ganga Devi* 1975 CL.R. 250 where, the prayer to stay proceedings u/s 125, Cr. P.C. on the ground that pendente lite maintenance had been awarded by the High Court u/s 24 of the Hindu Marriage Act, was declined on the ground that the wife had an independent right to claim maintenance u/s 125, Cr. P.C, even if she had been allowed maintenance u/s 24 of the Hindu Marriage Act. *Captain Ramesh Chander Kaushal Vs. Mrs. Veena Kaushal and Others*, , dealt with a case where the husband sought divorce through the Civil Court and there was a maintenance

claim by the wife through the Criminal Court and as an interim measure, the District Court awarded maintenance, which was fixed at Rs. 400 per mensem by the High Court for the wife, while the Magistrate ordered monthly maintenance of Rs. 1,000 what was canvassed before the Supreme Court was the propriety of the order passed by the Magistrate in awarding maintenance at the rate of Rs. 1,000 per mensem, for the mother and two children together, as that ran counter to the provisions of Section 125, Cr. P.C. Repelling that argument, the Supreme Court pointed out that Section 125, Cr. P.C. is a measure of social justice and specially enacted to protect women and children and that each claimant for maintenance, be it he or she, the wife, child, father or mother, is independently entitled to maintenance, upto a maximum of Rs. 500 p.m. and in that view, the order of the Magistrate, awarding maintenance in a sum of Rs. 1,000 was upheld. Though from the judgment of the Supreme Court, it does not appear that the Court had any occasion to deal with the impact of proceedings u/s 125, Cr. P.C. on a claim arising u/s 24, Hindu Marriage Act, it is possible to infer that the Supreme Court did not find anything wrong in the awarding of maintenance by the Civil Court in divorce proceedings, and also by the Magistrate in the course of proceedings u/s 125, Cr. P.C. and to this extent, this decision appears to support the stand of the petitioner. *Ganapathy v. Rajalakshmi* 1982 T.L.N.J. 426 dealt with the question, whether the provision in a compromise for payment of maintenance by husband to wife, in a suit instituted by the wife against the husband, as an indigent person, would preclude her from claiming maintenance in a proceeding instituted by the husband under the provisions of the Hindu Marriage Act, for the dissolution of the marriage and for the custody of the minor child. Relying upon the decision in *Adigarla Simhachalam Vs. Adigarla Papamma*, , to the effect that the right u/s 24 of the Hindu Marriage Act is a separate and independent one, it was held that the provision in a Compromise regarding the payment of maintenance to the wife by the husband, cannot operate as a bar for the court awarding interim maintenance u/s 24 of the Hindu Marriage Act. This decision would also clearly establish that the right conferred u/s 24 of the Hindu Marriage Act, is in the nature of a special right, which could be availed of only when proceedings under that Act are pending and not otherwise and it follows that the earlier proceedings u/s 125, Cr. P.C. would not operate as a bar to claim maintenance u/s 24 of the Hindu Marriage Act, as in this case. In *Sri Ramachandra Murthy v. Satya Satyamani* (1984) 1 M.C. 405 the question arose whether when proceedings u/s 13 of the Hindu Marriage Act were pending and it was open to the wife to lay a claim for alimonypendente lite u/s 24 of the Hindu Marriage Act, she could resort to magisterial proceedings for alteration of the maintenance. It was pointed out that the remedies u/s 24 of the Hindu Marriage Act and u/s 125, Cr. P.C. are not alternative, but concurrent and optional remedial measures, intended to alleviate the hardship that maybe caused to either spouse and the possibility of the availability of a remedy u/s 24 of the Hindu Marriage Act, would not take away the power and jurisdiction of the Court u/s 125, Cr. P.C. to grant relief. Though the ultimate conclusion appears to be correct, the view expressed that the rights u/s 24, Hindu Marriage Act and u/s

125, Cr. P.C. are concurrent and optional, overlooks the specific provisions in Section 24 of the Hindu Marriage Act, that before the right thereunder could be availed of matrimonial proceedings must be pending and that requirement has been lost sight of. Even so, the conclusion that the availability of one remedy, would not bar the other, appears to support the contention of learned Counsel for the petitioner. In this connection, it would be useful to make a reference to *Kuttappan v. Thanka* 1985 K.L.T. 849 where it had been pointed out that the purpose, nature of right and the remedy provided u/s 125, Cr. P.C. and u/s 24 Hindu Marriage Act, are different and the procedure and method of recovery are also different and the remedies are not inconsistent with each other. This decision would also support the contention of learned Counsel for the petitioner.

5. On the other hand, *Mamta Rani v. Raj Kumar* (1985) 1 M.C. 141 upon which considerable reliance was placed by learned Counsel for the respondent, overlooks the special nature of the right conferred u/s 24 of the Hindu Marriage Act, during the pendency of the proceedings initiated under that Act. Apart from it, it is seen from a careful reading of the brief judgment that it had not been laid down that the initiation of proceedings u/s 125, Cr. P.C. would bar an application u/s 24 of the Hindu Marriage Act, but that amounts, if any paid, pursuant to an order made u/s 24 of the Hindu Marriage Act, would be given credit to in respect of the amounts payable under the proceedings u/s 125, Cr. P.C. as there was no there was no justification for the husband being called upon to pay to the wife, maintenance amounts twice over. At best, this decision can be said to recognise an adjustment of the payments, if made, towards maintenance u/s 24 of the Hindu Marriage Act, towards the amounts payable by the husband u/s 125, Cr. P.C. and nothing more. That would also indicate that there could be two orders in respect of the payment of maintenance and that would rule out the possibility of one being a bar to the other. In *Sudarshan Kumar v. Deepak* 1985 CrL. L.J. 52 (P&H.) it was held that there cannot be different maintenance orders running parallel at one and the same time and only one of them would be enforceable and the others, would just remain dormant. It had earlier been pointed out that the right conferred u/s 24 of the Hindu Marriage Act is in the nature of a special right available during the pendency of proceedings under the Hindu Marriage Act and that cannot in any manner be affected by the proceedings u/s 125, Cr. P.C. If that be so, there could really be no valid objection to there being two orders, though it may be that the amounts recovered by the enforcement of one, may have to be adjusted even towards the other, but both the orders should be regarded as being alive and enforceable and the view expressed that only one is enforceable and the other remains dormant, with respect, appears to be not correct and this decision cannot, therefore, be of any assistance to the respondent.

6. Thus, on a due consideration of the facts, relevant statutory provisions as well as the decisions, the conclusion is irresistible that the court below was in error in declining to consider the claim of the petitioner for the award of maintenance u/s 24 of the Hindu Marriage Act and in awarding only Rs. 300 towards litigation

expenses, which appears to be totally inadequate. The civil revision petition is, therefore, allowed and the order of the court below is set aside and I.A. No. 80 of 1987 in H.M.O.P. No. 171 of 1986, Additional Sub Court, Salem, is remitted to the court below for a fresh disposal on merits and in accordance with law and in the light of the observations contained herein. The petitioner will be entitled to her costs in this petition.